

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 965/98

Date of Decision: 13.11.98

~~Harichandrabha B. Satve~~

Applicant.

Shri Suresh Kumar.

Advocate for  
Applicant.

Versus

Union of India and others.

Respondent(s)


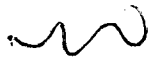
Shri R.K. Shetty.

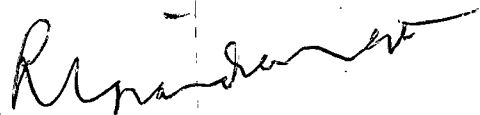
Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S.Baweja, Member (A)

- (1) To be referred to the Reporter or not? 
- (2) Whether it needs to be circulated to other Benches of the Tribunal? 

  
(R.G. Vaidyanatha)  
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, BOMBAY:1

Original Application No. 965/98

Friday the 13th day of November 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member (A)

Harischandra B.Satve  
C/o Shri L.B. Satve  
T/41/3 Transit Camp  
Homi Baba Road,  
Navy Nagar, Colaba  
Mumbai.

... Applicant.

By Advocate Shri Suresh Kumar.

V/s.

Union of India through  
Secretary, Ministry of Defence  
South Block, New Delhi.

The General Commanding  
Officer, Headquarters  
Maharashtra and Gujrat Area  
6-Branch, Colaba, Mumbai.

Commander Headquarters  
Mumbai Sub Area  
Colaba, Mumbai.

... Respondents.

By Advocate Shri R.K. Shetty.

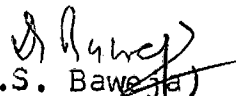
ORDER (ORAL)


¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

The applicant is challenging the order of the Disciplinary Authority dated 13.12.1997 which imposes penalty of dismissal of service of the applicant. It is now seen that the applicant has already filed an appeal which is stated to be pending before the Appellate Authority. The applicant has to exhaust the statutory remedy before approaching this Tribunal. The learned counsel for the applicant requests that the Appellate Authority may be asked to disposed of the appeal expeditiously.

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2. For the above reasons, the O.A. is disposed of at the admission stage with a direction to the Appellate Authority to dispose of the appeal dated 19.1.98 as expeditiously as possible preferably within a period of four months from the date of receipt of a copy of this order. Needless to say that if any adverse order is passed, the applicant can challenge the same according to law. No costs.

  
(D.S. Bawa)  
Member (A)

  
(R.G. Vaidyanatha)  
Vice Chairman

NS